

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

R.A. No. 28/1994
in

O.A. No. 1324/93

New Delhi this 18th Day of February 1994

THE HON'BLE MR. J.P. SHARMA, MEMBER (J)
THE HON'BLE MR. B.K. SINGH, MEMBER (A)

Shri Anand Prakash,
Son of Shri Man Chand,
(Worked as Floor Assistant),
Doordarshan,
Resident of T-31 Malika Ganj,
Subzi Mandi,
Delhi-110 007.

.... Applicant

(By Advocate Shri J.C. Madan)

Versus

1. Union of India,
through the Secretary,
Ministry of Information & Broadcasting,
Shastri Bhawan,
New Delhi-110 001.

2. Director General, Doordarshan,
Mandi House, New Delhi-110 001.

3. The Director,
Central Production Centre,
Doordarshan,
Asiad Village Complex,
New Delhi-110 049.

... Respondents

(By Advocate Shri M.L. Verma)

ORDER

Hon'ble Mr. J.P. Sharma


The applicant has sought review of the order dated 3.12.1993 by which the application had been jointly filed by both the applicants was dismissed, where they prayed for a direction to the respondents to take them back in service as Floor Assistant and Lighting Assistant respectively and may be ultimately given regular appointment and ~~absolved~~ ^{absorbed}.

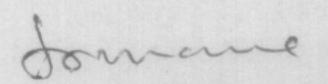
We have discussed the matter in quite detail in arriving at a conclusion that the applicants have no case. In paragraphs 5 to 13, the applicants have made certain averments

20

already passed on merit after going through the case of the applicant.

2. A review lies when there is a manifest error on the face of the order or the petitioner wants some other evidence to be considered which was not in his knowledge at the time when the applicant was heard earlier, that is not the case here. No ground for the review of the order is made out. The application, therefore, is dismissed as devoid of merit.


(B.K. Singh)
Member (A)


(J.P. Sharma)
Member (J)

Mittal